

SHRI C. P. N. SINGH: Sir, the hon. Member has rightly pointed out the importance of fencing for this purpose. But as the hon. Members are aware, it is very expensive to fence an area of about 58 kms x 32 kms. However, the hon. Member's suggestion will definitely be looked into and we will take necessary steps.

श्री वृद्धि चन्द्र जैन : ये घातुयें बड़ी कास्टली हैं। उनके कलेक्शन से लोग रईस और पैसे वाले हो गये हैं। डिफेंस डिपार्टमेंट से उनका किस प्रकार का सम्बन्ध है, इसके बारे में मैं कुछ नहीं कह सकता हूँ, परन्तु अगर इन घातुओं का कलेक्शन सुरक्षा विभाग खुद ही अपने कर्मचारियों द्वारा कर ले, तो क्या यह उचित नहीं रहेगा ?

श्री सी. पी. एन सिंह : यह बहुत ही अच्छा सुझाव है और इस पर हम लोग उचित कदम उठावेंगे।

We have already thought of this.

MR. SPEAKER: Next Question 554, Shri B. V. Desai . . . next question 555, Shri Nihal Singh . . . next question, Shri P. K. Kodiyani—all are not present. Is it something organized?

AN. HON. MEMBER: Shri Kodiyani is not well; he is in the hospital.

Amalgamation of Centron Blade Company with Brooke Bond

*557. **SHRI R. K. MHALGI:** Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry are considering a proposal for amalgamation of Centron Blade Manufacturing Company, Aurangabad, Maharashtra with Brooke Bond India Ltd. for the revival of the former; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Amalgamation of companies, if applied for under the Companies Act 1956 or under the M.R.T.P. Act 1969 is dealt with by the Department of

Company Affairs. No such application has been received by the Ministry of Industry.

(b) Does not arise.

SHRI R. K. MHALGI: Sir, Centron was one unit licensed by Government to manufacture 250 million blades per annum. It is an enterprise located at Aurangabad which is a backward district in Marathwada region of Maharashtra. Unfortunately, the unit became sick during the year 1976. Massive funds were provided by Sicom, an agency for investment under the Government of Maharashtra, and by UCO Bank and thereafter the working of this Centron unit has improved. With all this it appears that an application for amalgamation has been made. In view of the reply given by the hon. Minister, may I ask whether the Ministry of Industry have enquired about the said application with the Ministry of Company Affairs after the receipt of my question and if so, with what results?

SHRI CHARANJIT CHANANA: I have already informed the hon. Member that the locus standi for such amalgamation of companies under the M.R.T.P. Act is with the Department of Company Affairs. On receipt of this question, we had asked about the position from the Department of Company Affairs and the information that we have received is that they are considering this. We did not get any final information from them.

SHRI R. K. MHALGI: Brooke Bond India Ltd. is a multi-national company. I would like to know whether the Government will give some guidance to the Government of Maharashtra to see that this particular unit of Centron is amalgamated with any other better Indian Company than Brooke Bond India Ltd., a multi-national company?

SHRI CHARANJIT CHANANA: If the Department of Company Affairs

refers this case to us, we shall deal with it appropriately. I cannot give an assurance with regard to company 'x' or 'y' here on the suggestion of the hon. Member.

SHRI NIREN GHOSH: When the technology is fully available, then why should there be a question for consideration at all by MRTP on this question? The technology of our great manufacturers is quite high. In view of this, may I know from the hon. Minister whether the Government will consider taking over this particular unit; if not, why not?

SHRI CHARANJIT CHANANA: Well, I have already informed the hon. member that the question of taking over or allowing the amalgamation would fall within the jurisdiction of another Ministry; and this question has to be put to them. I can only inform the hon. Member that there is a process of examination of such applications by the government; it is only after the examination is over that your question could be replied.

SHRI JYOTIRMOY BOSU: Will the hon. Minister kindly tell us before answering my real question . . . ? (*Interruptions*) Whether he is aware of the fact that this Brooke Bond Company which is basically a British controlled company was involved in a serious invoice manipulation for which they were detected and punished; if so, under what conditions you are allowing them to diversify using their black money which they are keeping with their dealers and agents?

SHRI CHARANJIT CHANANA: I do not know how do you discriminate between the hon. Member's real question and unreal question. I think he always puts a real question. But, unfortunately the data he has on Brooke Bond, I have not been asked any question on that. He would be knowing more about

Brooke Bond Company . . . (*Interruptions*).

SHRI JYOTIRMOY BOSU: That I do including the contribution . . . (*Interruptions*).

Guidelines to deal with Crimes against S.C. and S.T.

*558. **SHRI CHITTA BASU:** Will the Minister of HOME AFFAIRS be pleased to refer to the replies given to Unstarred Question Nos. 205 on 12th March, 1980 and 1110 on 19th March, 1980 regarding exploitation of Harijans and atrocities on Scheduled Castes and Scheduled Tribes and state:

(a) the details of the guidelines which have been communicated to the State Governments; and

(b) the action taken by the State Governments thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The guidelines were communicated to the State Governments in the Home Minister's D.O. letter No. III-11011/4/80-NID(D), dated 10th March, 1980. A copy of the Home Minister's D.O. letter was laid on the Table of the House in reply to Lok Sabha Unstarred Question No. 1077 dated 19th March, 1980. A copy of the D.O. is again placed on the Table of the House. [*Placed in Library. See No. LT-1092/80*].

(b) The State Governments have been asked to intimate the action taken by them on the guidelines communicated. Information regarding the action taken by them will be laid on the Table of the House as soon as it is received.

SHRI CHITTA BASU: It appears from the reply and the papers laid on the Table that the Home Minister was pleased to write to the Chief Ministers of the States on the